

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Schedule of the Second Phase Induction Course for newly appointed Civil Judge Junior Division (Batch 2023) (20.01.2025 to 14.02.2025)

(First Week – 20.01.2025 to 25.01.2025)

DATE/ DAY	SESSION – I 10:15 am to 11:30 am	SESSION – II 11:45 am to 01:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm to 5:45 pm
20.01.2025 (Monday)	Inauguration of the Course and Introduction & General Discussion with participant with respect to understanding and assessment of First Phase Institutional Training and submission of Field Diary By: Officers of the Academy	Checking of field diary & work done by the participant By: Officers of the Academy	Discussion on Presentation of plaint with documents and application u/s 80(2) CPC and 319 (3) M.P. Municipality Act, 1961 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Feedback of the participant and discussion on working in various sections of the Court (i.e. Record Room and Malkhana) By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA	Feedback of the participant and discussion on working in various sections of the Court (i.e. Nazarat and Copying) By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA
21.01.2025 (Tuesday)	Discussion on – Key issues relating to Police Remand, Judicial Remand and Transit Remand By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Discussion and sharing of problems relating to appearance of parties – Consequence of their non-appearance with special reference to Order 9 and Order 17 Rules 2 and 3 CPC, filing of Written Statement & dealing with Section 148 CPC By: Shri Amit Singh Sisodia OSD, MPSJA	Discussion and sharing of problems on return and rejection of plaint By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Discussion on – Law relating to interim and final custody of property under Special Acts – Exercise Act, Forest Act, Wild Life Protection Act and Govansh Vadh Pratishedh Adhinyam etc. By: Shri Amit Singh Sisodia OSD, MPSJA	Framing of issues – Discussion on law and problems By: Director, MPSJA
22.01.2025 (Wednesday)	Key issues relating to private complaints dealing with applications u/s 156 (3) CrPC By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA	Key issues relating to Cognizance in Criminal cases – Generally and Scrutiny of charge-sheet By: Smt. Namita Dwivedi Assistant Director, MPSJA	Discussion on – Key issues relating to regular bail and compulsory bail By: Shri Amit Singh Sisodia OSD, MPSJA	Law relating to Temporary Injunction By: Shri Amit Singh Sisodia OSD, MPSJA	Discussion on Order 22 Rules 3, 4, 5, 9 & 10 CPC By: Shri Padmesh Shah Addl. Director, MPSJA

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23.01.2025 (Thursday)	Discussion on – Adjournments (Order 17 CPC and expeditious trial in civil cases) By: Shri Amit Singh Sisodia OSD, MPSJA	Discussion on – Recording of evidence and dealing with objections in civil cases By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA	Trial in Criminal Cases – Proceeding in absence of accused and dispensation with personal attendance (Sections 299 & 317 CrPC) By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Exercise writing Ex-1 Framing of issues By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Exercise Discussion Ex- 1 By: Director, MPSJA
24.01.2025 (Friday)	Law relating to amendment of plaint (Order 6 Rules 17 and 18 CPC) and Section 153 CPC By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA	Discussion on – Breach of injunction order under Order 39 Rule 2-A CPC By: Smt. Namita Dwivedi Assistant Director, MPSJA	Interim maintenance application u/s 125 CrPC By: Smt. Namita Dwivedi Assistant Director, MPSJA	Key issues relating to Order 33 CPC and Section 35 of the Court Fees Act By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Discussion on – Withdrawal of civil suit and Compromise (Order 23 Rules 1 and 3 CPC) By: Shri Padmesh Shah Addl. Director, MPSJA
25.01.2025 (Saturday)	How to prove documents and issues relating to admissibility of documents in Civil Cases By: Smt. Namita Dwivedi Assistant Director, MPSJA	Key issues relating to framing of issues for suit under Specific Relief Act, 1963, MP Accommodation Control Act, 1961 and recovery of money suit By: Shri Amit Singh Sisodia OSD, MPSJA	Framing of charges under Special Laws By: Shri Amit Singh Sisodia OSD, MPSJA	Exercise writing Ex- 2 Framing of charges By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA	Exercise Discussion Ex- 2 By: Director, MPSJA

- Note:**
- (1) The Time Table is subject to change as per exigencies.
 - (2) Tea Breaks 11.30 am to 11.45 am and 3.15 pm 3.30 pm.
 - (3) Lunch Break 1.15 pm to 2.00 pm.
 - (4) **Use of Cell Phones in lecture room is strictly prohibited**

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Schedule of the Second Phase Induction Course for newly appointed Civil Judge Junior Division (Batch 2023) (20.01.2025 to 14.02.2025)

(Second Week – 27.01.2025 to 01.02.2025)

DATE/ DAY	SESSION – I 10:15 am to 11:30 am	SESSION – II 11:45 am to 01:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm to 5:45 pm
27.01.2025 (Monday)	Expeditious trial of cases relating to offences against women (Sections 354 & 498A IPC, Dowry Prohibition Act, 1961 etc.) By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA	Discussion on – Key issues relating to Will, its execution and proof By: Shri Amit Singh Sisodia OSD, MPSJA	Exercise writing Ex-3 Presentation and Registration of a Complaint with I.A. 1 of Section 80 CPC and I.A. 2 of O. 39 R. 3 CPC By: Officers of the Academy	Exercise writing Ex-4 & 5 • Order 7 Rule 10 CPC • Order 7 Rule 11 CPC By: Officers of the Academy	Exercise Discussion Ex-3, 4 & 5 By: Officers of the Academy
28.01.2025 (Tuesday)	Coercive methods for appearance of accused and witness By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA	Procedure of summary suit under order 37 CPC By: Shri Amit Singh Sisodia OSD, MPSJA	Procedure relating to Plea Bargaining in Cr.P.C. By: Smt. Namita Dwivedi Assistant Director, MPSJA	Exercise writing Ex-6 Order writing to set-aside <i>ex party</i> order (Order 9 Rule 7) By: Officers of the Academy	Exercise Discussion Ex-6 By: Director, MPSJA
29.01.2025 (Wednesday)	Key issues relating to framing of preliminary and final decree in different type of suits and objection relating to decree By: Smt. Namita Dwivedi Assistant Director, MPSJA	Procedure for registration of private complaint when there is both complaint case and police investigation for the same offence By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA	Framing of charge (Part-II) and concept of group liability By: Shri Amit Singh Sisodia OSD, MPSJA	Exercise writing Ex-7 Order writing on First Order Sheet in Criminal Case alongwith bail By: Officers of the Academy	Exercise Discussion: Ex-7 By: Officers of the Academy

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30.01.2025 (Thursday)	Overview of Juvenile Justice Act, 2015 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Law relating to MJC in Criminal cases u/s 340 Cr.P.C. By: Shri Amit Singh Sisodia OSD, MPSJA	Discussion on – Laws relating to eviction of tenant under M.P. Accommodation Control Act, 1961 By: Shri Amit Singh Sisodia OSD, MPSJA	Law relating to issue of commission under order 26 Rule 10 and Order 39 Rule 7 CPC By: Director, MPSJA	Open Interactive Session By: Officers of the Academy
31.01.2025 (Friday)	Procedure of impounding an unstamped or insufficiently stamped instrument u/s 35 of the Indian Stamp Act, 1899 By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Law relating to prosecution for contempt of lawful authority and sanction against public servant u/s 195 and 197 Cr.P.C. By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Exercise writing Ex- 8 Exercise writing – Order on an application for Temporary Injunction By: Officers of the Academy	Exercise Discussion: Ex-8 By Officers of the Academy	Open Interactive Session By: Officers of the Academy
01.02.2025 (Saturday)	Introduction of Cyber Crimes & Cyber Security and admissibility of electronic evidence By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Discussion on – Court Fees Act, 1870 and Suits Valuation Act, 1887 (Part – I) By: Shri Padmesh Shah Addl. Director, MPSJA	Exercise writing: Ex-09 Order 6 Rule 17 CPC By: Officers of the Academy	Exercise writing: Ex- 10 Interim Maintenance By: Officers of the Academy	Exercise Discussion: Ex-9 & 10 By: Officers of the Academy

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MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

**Schedule of the Second Phase Induction Course for newly appointed Civil Judge Junior Division (Batch 2023)
(20.01.2025 to 14.02.2025)**

(Third Week – 03.02.2025 to 08.02.2025)

DATE/ DAY	SESSION – I 10:15 am to 11:30 am	SESSION – II 11:45 am to 01:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm to 5:45 pm
03.02.2025 (Monday)	<i>HOLIDAY ON ACCOUNT OF BASANT PANCHAMI</i>				
04.02.2025 (Tuesday)	Discussion on – Court Fees Act, 1870 and Suits Valuation Act, 1887 (Part – II) By: Shri Amit Singh Sisodia OSD, MPSJA	Key issues relating to M.P. Land Revenue Code, 1959 By: Shri Amit Singh Sisodia OSD, MPSJA	Key issues relating to custodial death, Police Act and Section 323 CrPC By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA	Exercise writing: Ex- 11 Exercise relating to Supurd Nama Application u/s 451 & 457 Cr.P.C. By: Officers of the Academy	Exercise Discussion: Ex-11 By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA
05.02.2025 (Wednesday)	Discussion on – Key issues relating to expeditious trial of criminal cases and recording of evidence and disposal of Interim Applications (Part – I) By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Marshalling and appreciation of evidence in criminal cases By: Smt. Namita Dwivedi Assistant Director, MPSJA	Law relating to succession amongst Hindu male and female By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Exercise writing: Ex- 12 Judgment writing in Criminal case By: Officers of the Academy	Exercise Discussion: Ex-12 By: Director, MPSJA
06.02.2025 (Thursday)	Issues relating to cancellation of bail and forfeiture of bail bonds – Procedure and related aspects (Section 446 CrPC) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Discussion on – Key issues relating to expeditious trial of criminal cases and recording of evidence and disposal of Interim Applications (Part – II) By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Key issues relating to Adverse Possession By: Director, MPSJA	Exercise writing: Ex- 13 Private complaint By: Officers of the Academy	Exercise Discussion: Ex-13 By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA

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07.02.2025 (Friday)	Sentencing Policy, (Section 325 CrPC) and award of compensation u/s 357 CrPC By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Open Interactive Session By: Officers of the Academy	Introduction of ICJS and CIS By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Exercise writing: Ex- 14 & 15 Order 7 Rule 14 and Order 8 Rule 1(3) CPC By: Officers of the Academy	Exercise Discussion: Ex-14 & 15 By: Ku. Nidhi Modita Pinto Deputy Director, MPSJA
08.02.2025 (Saturday)	Law relating to Execution Part – I By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Key issues relating to NDPS Act, 1985 By: Shri Amit Singh Sisodia OSD, MPSJA	Introduction to Protection of women from Domestic Violence Act, 2005 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Laws Relating to <i>Hiba</i> , Will and Inheritance in Muslim Law By: Shri Amit Singh Sisodia OSD, MPSJA	Key issues relating to Negotiable Instruments Act, 1881 By: Shri Amit Singh Sisodia OSD, MPSJA

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MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Schedule of the Second Phase Induction Course for newly appointed Civil Judge Junior Division (Batch 2023) (20.01.2025 to 14.02.2025)

(Fourth Week – 10.02.2025 to 14.02.2025)

DATE/ DAY	SESSION – I 10:15 am to 11:30 am	SESSION – II 11:45 am to 01:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm to 5:45 pm
10.02.2025 (Monday)	Introduction of New Criminal Laws (Part-I) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Law relating to Execution (Part – II) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Key issues relating to suits against minor By: Shri Sachin Sharma Addl. Director, MPSJA	Exercise writing: Ex- 17 Section 313 CrPC By: Officers of the Academy	Exercise Discussion: Ex-17 By: Officers of the Academy
11.02.2025 (Tuesday)	Key issues relating to Indian Forest Act, 1927 and Amendments & M.M.D.R. Act, 2015 By: Shri Amit Singh Sisodia OSD, MPSJA	Behavioral Science and Board Management By: Director, MPSJA	Key Issue relating to Law of Easements By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Exercise writing: Ex- 18 Judgment writing in Civil case By: Officers of the Academy	Exercise Discussion: Ex-18 By: Officers of the Academy
12.02.2025 (Wednesday)	Key issues relating to offences under Arms Act, 1959, Excise Act, 1915 and Govansh Vadh Pratishedh Adhinyam, 2004 (MP) By: Shri Amit Singh Sisodia OSD, MPSJA	Medical Jurisprudence in the context of appreciation of injuries in Magisterial Trials By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Introduction of New Criminal Laws (Part-II) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Exercise writing: Ex- 19 Section 23 Domestic Violence Act By: Officers of the Academy	Exercise Discussion: Ex-19 By: Officers of the Academy

DATE/ DAY	SESSION – I 10:15 am to 11:30 am	SESSION – II 11:45 am to 01:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm to 5:45 pm
13.02.2025 (Thursday)	Law relating to Contempt of Courts Act, 1971 By: Director, MPSJA	Laws relating to Probation of Offenders Act, 1958 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Open Interactive Session By: Officers of the Academy	Exercise writing: Ex- 20 Age determination of accused By: Officers of the Academy	Exercise Discussion: Ex-20 By: Officers of the Academy
14.02.2025 (Friday)	Recap on bail, remand and Injunction matter By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Queries for handling day-to-day working of board (Civil & Criminal) By: Officers of the Academy	Open Interactive Session & Preparation for third phase field training followed by Valedictory Session By: Officers of the Academy		

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